

CBI Case No. 65/2019
CBI Vs. Lila Krishna Seth & Ors.
(Maharani Avanti Bai CGHS)

29.08.2020

Present: Sh. T.P. Negi, Ld. Sr. PP for CBI

Sh. Abhishek Prasad, Ld. Counsel of accused Sujata
Sh. Anil Kumar, Ld. Counsel for accused R.C. Bansal A-8

None for other accused persons.

This case has been taken up through video conferencing via Cisco Webex app.

Matter is pending for prosecution evidence. However, in terms of administrative orders of Hon'ble High Court, presently evidence is not being recorded due to Covid pandemic.

A copy of Order dt. 12.03.2020 of Hon'ble High Court was received by which petition filed by accused Sujata has been dismissed as infructuous on the ground that she has died. Ld. Counsel for Sujata here also submits that he has received information that she has expired.

As such, issue notice to IO/HIO to verify about death of accused Sujata and file report. Put up for report/remaining prosecution evidence on 05.10.2020.

(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADC, New Delhi.
29.08.2020